

12.8.2010

For Applicant : Sri D. Sinha for Pt. S. Chandra
For respondents. Sri S.K. Singh

Heard both sides.

This is restoration application in respect of the decision of respondent-authorities rejecting the claim of the applicant for compassionate appointment, which was dismissed for default on 29.1.2010. Restoration application has been filed on 26.2.2010 within limitation period.

Learned counsel for the respondents submits that a Writ petition no. 7520 of 2009 has been filed by the applicant before the High Court requesting for the same relief. The Writ petition has not yet been decided. It is his contention that during the pendency of the Writ petition, the same matter could not be entertained by this Tribunal. I find that the objection of the respondents has force. Therefore, restoration application is dismissed. However, the applicant, if so advised, may file fresh application only after the writ petition is decided.



(Dr. A.K. Mishra)
Member-A

Girish/-

OB
copy of order
dated 12-8-2010
Bokhara
17-8-2010